

SUPREME COURT OF INDIA

Commissioner of Central Excise

Vs.

Sri Ramdas Paper Boards Pvt.

C.A.No.1002 of 2008

(S.B.Sinha and V.S.Sirpurkar,JJ.)

04.02.2008

ORDER

(D.No.31023/2007)

1. Delay condoned.
2. Although an appeal involving similar question is pending before this Court but in view of the fact that no revenue is involved in this appeal, we are of the opinion that it is not necessary to admit this appeal as the question involved in this matter shall be decided therein.
3. The appeal is dismissed with the aforementioned observation.